

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 88 of 2020

.....
Union of India through the Chief of Revenue, Central Coalfields Limited.
..... **Appellant**

Versus

Smt. Jagani Devi **Respondent**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Amit Kumar Sinha, Advocate.
For the Respondent :
.....

04/26.03.2021.

Learned counsel for the appellant has prayed for two weeks' time after Holi Holidays to remove the defect (s) as well as to file the deficit court fee of Rs.230/-, as pointed out vide Stamp reporting dated 02.03.2020.

Defect no.1 is as follows:-

1. C. C. of impugned order with AFS of Rs.10/- may be filed.

Considering the same, put up this case after removal of defects and filing of deficit court fee of Rs.230/-.

(Kailash Prasad Deo, J.)

Jay/-